CENTRAL ADMINISTRATIVE TRIBUNAL JABALPUR BENCH

OA No.195/03

Jabalpur, this the 17th day of August, 2004.

CORAM

Hon'ble Mr.M.P.Singh, Vice Chairman Hon'ble Mr.A.K.Bhatnagar, Judicial Member

Yohannan Kutty G S/o Late G.Varghese Upper Division Clerk Gun Carriage Factory R/o 135/2 Vidya Nagar GCF Estate Jabalpur.

Applicant

(By advocate Shri S.Paul)

Versus

- 1. The Union of India through its Secretary Ministry of Defence New Delhi.
- 2. The Director General Ordnance Factory Board 10-A, Shahid Kudi Ram Bose Marg Kolkata.
- 3. The General Manager Gun Carriage Factory Jabalpur.
- 4. Shri S.L.Pandey
 Chargeman Gr.II (NT)
 O/o Gun Carriage Factory
 Jabalpur.
- 5. Shri D.Joseph
 Chargeman Gr.II
 Tank Shop
 O/o Gun Carriage Factory
 Jabalpur.

Respondents.

(By advocate Shri, s.P.Singh)

ORDER (oral)

By M.P. Singh, Vice Chairman

By filing this OA, the applicant has claimed the following reliefs:

(i) Direct the respondents to consider and promote the applicant without considering the ACR dated 12.1.99 (Annexure A13) and if necessary set aside Annexure A13. Further direct the respondents to consider the case of the applicant and give him the benefit of ACP at par with his juniors with seniority, arrears of pay etc.

- (11) Consequently command the respondents to promote the applicant from the date the private respondent was promoted with all consequential benefits on the post of Chargeman Gr.II/ACP benefits.
- The admitted facts of the case in brief are that the applicant is working as UDC and he has claimed promotion from the post of UDC to Chargeman Gr.II as he was superseded by the private respondents. The applicant has been communicated adverse remarks by the respondents recorded in his ACR for the years 1997-98. The respondents have taken the plea that the applicant could not be promoted to the post of Chargeman Gr.II in his turn because he was not recommended for promotion to the post of Chargeman Gr.II by the IPC on the basis of his ACR record. Everned counsel for the respondents states that subsequently the applicant has been promoted to the post of Chargeman Gr.II (non-Technical).
- applicant states that the applicant has never been communicated any adverse remarks in his confidential reports except the remarks communicated for the years 1997-98. According to the learned counsel of the applicant, the applicant's ACR reports have been good all along and therefore, he could not have been superseded for promotion to the post of Chargeman Gr.II on the basis of his ACR records. He also states that Records will be satisfied if the respondents are directed to consider the appeal preferred by the applicant dated December 2001 (Annexure A10). The learned counsel for the respondents has no objection to such a course being adopted.

4. Accordingly, we direct the respondents to consider the appeal of the applicant submitted in December 2001 and take a decision on it by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of the copy of this order.

(A.K.Bhatnagar)
Judicial Member

(M.P.Singh) Vice Chairman

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प्रतिलिपि अग्रे धितः-
(1) सचिव, उच्च न्यायालय बार एसोसिएशन, जवलपुर
(a) व्यक्तिक भी/शीमती/क के काउं मल S. Powel
(3) प्रत्यार्थी श्री/शीमती/कुके काउंसली ५ १ को 🛶
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क्रेंचपाल, क्रेंप्रअ, जवलपुर न्यायपीठ सूचना एवं आवश्यक कार्यवाही हेतु उप रिक्रम्पर
अव शक्रस्ट्रार

Joseph or